

BEFORE THE NATIONAL GREEN TRIBUNAL

SOUTHERN ZONE, CHENNAI

Original Application No. 125 of 2021 (SZ)

IN THE MATTER OF:

R.Balakrishnan,

Cuddalore

...Applicants

Versus

The District Collector,

Cuddalore and Ors

...Respondents

INDEX

| S.No. | Date | Title | Page No. |
|--------------|-------------|---|-----------------|
| 1. | 14.03.2024 | Report filed by the District Collector, Chidambaram – 1 st Respondent | 1 – 3 |

(Note: The page numbers are at the top center of every page)



Through

Dr.D.Shanmuganathan

Standing Counsel for Tamil Nadu

National Green Tribunal

Southern Zone, Chennai

Date: 09.12.2024

BEFORE THE NATIONAL GREEN TRIBUNAL**SOUTHERN ZONE, CHENNAI****Original Application No. 125/2021(SZ) & I.A Nos. 174 of
2022(SZ) & 18 of 2023.**

R. Balakrishnan

....Petitioner/Applicant

Verses

The District Collector,
Cuddalore District,
And others

.... Respondents/Defendants

Status report filed by the Respondent

I. Sibi Adhithya Senthilkumar, Hindu aged about 31 years residing at the Collector's Bungalow, Cuddalore, discharging duties as District Collector, Cuddalore, do hereby solemnly affirm and sincerely state as follows:-

1) It is submitted that National Green Tribunal has ordered to evict the Encroachments in Cuddalore District, Chidambaram Taluk, Parameshwaranallur Village, Alangunam, S.No 129. On the basis of the NGT order Dated : 25.01.2023, eviction notice was issued by the Block Development Officer, Kumaratchi to the 21 encroachers at Alangulam in S.No: 129/9 on 21.08.2023.

2)) It is submitted that all the 21 Encroachers filed an appeal before the Honourable Madras High Court in W.P.No.25474 & 25478 of 2023 and W.M.P.No.24865 & 24875 of 2023 against the Eviction Notice. In Hon'ble High Court case W.P.No.25474 & 25478 of 2023 and W.M.P.No.24865 & 24875 of 2023 order Dated: 30.08.2023 directed the respondent authorities to consider the petitioners Objections / Explanations along with required documents if any to the impugned notice dated : 21.08.2023 treating it as show cause notice and pass appropriate orders on merits and in accordance with law.

3) It is submitted that an initial report regarding water course encroachment in the subject land was submitted before this Hon'ble Court on 06.09.2023 and in pursuant to the Hon'ble Madras High court order dated 30.08.2023, the 21 petitioners who appealed were duly enquired by the Sub Collector, Chidambaram on 10.11.2023, 20.11.2023, 31.01.2024, 21.02.2024 and 22.02.2024 and submitted the report vide Letter No. A1 /1821/2023, dated:

07.03.2024 and the same was submitted as status report before this Hon'ble Court on 30.08.2024.

4) It is humbly submitted that the National Green Tribunal Southern Zone, Chennai in its order dated : 30.08.2024 directed the District Collector to expedite the process of vacating the 17 encroachers mentioned in the report and the remaining encroachers should also to be cleared from the water course poramboke and the water body.


5) It is already humbly submitted that the following report on 01.10.2024 :


"As per the direction of the Hon'ble National Green Tribunal action is being taken to evict the 3 encroachers who are ineligible for free house site patta and alternate land has been identified to impart house site patta to 28 encroachers eligible for free house site patta including 17 encroachers who filed writ petition before the Hon'ble High Court and 36 residents already having patta in the subject land.

The encroachment is in the form of residents, 28 encroachers and 36 residents already having patta in water course poramboke are eligible for free house site patta, and to evict them from subject land. Free house site patta will be issued within two months to the above said 64 residents after survey works in the identified alternate land and process of classification changes in revenue records".

6. It is humbly submitted that as per stated in the above submitted report alternate land has been identified by Tahsildar, Chidambaram and Bhuvanagiri at S.No.74/1 measuring an extent of 22.02.00 Hectare – "Sarkar Poramboku Manal Kundru", Periyapattu Village, Bhuvanagiri Taluk. After field measurement, sub division records were scrutinised and the proposal has been sent to Sub Collector, Chidambaram for further action. In these circumstances, due to the Fengal Cyclone and flooding of Thenpennai River the district has been impacted and the entire Government machinery had been deployed for relief and restoration works.

It is therefore prayed that this Hon'ble Tribunal may kindly consider the reason stated for delay and this Court may be pleased to grant a period of one month to fulfil the eviction process in the subject land.



District Collector, 2/9
Cuddalore.


9/12/2024

VERIFICATION

I Sibi Adhithya Senthilkumar, Hindu aged about 31 years, the District Collector, Cuddalore do hereby verify that the contents of above paragraphs are true to the best of my knowledge and are believed to be true on legal advice and that I have not suppressed and material fact.

Verified at Cuddalore on this the 9th day of December, 2024.


District Collector,
Cuddalore. 3/8


9/12/2024